

(ZLL)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1253/94.

Dt.of Decision : 4.10.94.

R. Laxmikanth

.. Applicant.

Vs

1. The Sub-Divisional Officer,
Telecommunications, Kamareddy,
Nizamabad District.

2. The Telecom District Engineer,
Nizamabad.

3. The Chief General Manager,
Telecommunication, Doorsanchar
Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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O.A.No. 1253/94

Date of Order: 4.10.1994

X As per Hon'ble Shri A.V.Haridasan, Member (Judl.) X

The applicant who was claimed to have rendered casual service from 1982 with intermittent breaks till 30.4.89 and disengaged thereafter, as this application prayed for a direction to the respondents to re-engage him.

2. When the application came up for hearing on admission the counsel for the applicant agreed that the application may be disposed of at the admission stage with a direction for the re-engagement of the applicant subject to the vacancy in preference to freshers and juniors. In view of the above submission the application is disposed of at the admission stage directing the respondents to enlist the name of the applicant at an appropriate place in the list of casual mazdoors and to re-engage the applicant as and when work is available in preference to freshers and persons who have rendered lesser service than the applicant. It is made clear that for this purpose no casual mazdoor who is in engagement as on date shall not be retrenched.

O.A. is ordered accordingly without any order as to costs.


(A.B.GORTHI)
Member (Admn.)


(A.V.HARIDASAN)
Member (Judl.)

Dated: 4th October, 1994

(Dictated in Open Court)


A. B. Gorthi
Dy. Registrar (J)

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2nd flr

OA:1253/4 ✓

Typed by
Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 4/10/94 ✓

ORDER/JUDGMENT. ✓

W.P./R.P/C.P/No.

D.A. No.

in
1253/4 ✓

T.A. No.

(W.P. No.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions. ✓

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs. ✓

YLKR

